

**REPORT OF COMMITTEE
IN THE MATTER OF
ORIGINAL APPLICATION NO. 46/2022 (WZ)
(DINESH RAJARAMJI NARAD MOEF&CC &
ORS) IN COMPLIANCE WITH ORDER
DATED 19.05.2022**

**RELATED TO M/S KARAN COTTON
PROCESSORS, WAIGAON (NIPANI) DIST.
WARDHA**

For Submission to

**HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

August 2022

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Place : Nagpur

Date: 01/08/2022

Regional Office

MPCB, Nagpur

REPORT OF COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 46/2022 (WZ) (DINESH RAJARAMJI NARAD Vs MOEF&CC & ORS) IN COMPLIANCE WITH ORDER DATED 19.05.2022 RELATED TO M/S KARAN COTTON PROCESSORS, WAIGAON (NIPANI) DISTRICT WARDHA MAHARASHTRA

1.0 BACKGROUND: -

The Application is filed with the prayer that the Project Proponent be directed to shift the Karan Ginning Pressing Mill from Sy. No. 40 Waigaon (Nipani) to a safe distance from the residential area and further direction be issued for restitution of the environment to the condition it was before starting the said mill. Apart from this, it is also prayed that payment be also directed to be made for environmental damage and for the harm caused to the Applicant by the said mill. The submission is that the said mill is located at Sy. No. 40 almost 30-40 feet away from the residential area which is adjacent to the Sy. No.38 which is occupied by the local residents. The said mill is using chemicals as well and huge machineries are pressed into service which caused noise pollution and pollution to air. A complaint was filed by the Applicant to Maharashtra State Pollution Control Board (MPCB), Nagpur that the project is operating without taking prior consent, as neither 'Consent to Establish' nor 'Consent to Operate' was obtained but no action has been taken at the end of the MPCB.

Hon'ble NGT admitted the Application, Applicant was directed to provide copy of the application and relevant documents to the respondents within a week and Respondents were directed to submit their reply affidavit within four weeks vide order dated 19.05.2022. Copy of Hon'ble NGT Order dtd. 19.05.2022 is attached as **Annexure-I**.

Further, Hon'ble NGT vide aforesaid order called a report of from joint committee consisting of-

- (i) The District Magistrate, Wardha District
- (ii) Representative of Central Pollution Control Board (CPCB) and
- (iii) Representative of Maharashtra State Pollution Control Board (MSPCB)

The committee was directed to visit the site and to submit a factual and action taken report after assessing as to whether any pollution is caused due to the said mill as alleged. Maharashtra Pollution Control Board (MPCB) is nodal agency for coordination and logistic support.

Hon'ble NGT directed Applicant to supply the required documents and copy of the application to the members of the Committee within a week. MPCB received documents and copy of application via mail from Advocate of Applicant on 18.06.2022.

2.0 SITE VISIT OF THE COMMITTEE: -

In compliance with aforesaid order Hon'ble NGT, joint committee comprising of following members visited the site on 28.07.2022-

| Sr No. | Name, Designation & Office | Department |
|---------------|--|--|
| 1 | Shri Pratik Bharne, Scientist 'E', CPCB, Regional Directorate, Pune, | Representative of CPCB |
| 2. | Shri Anand Katole, Sub-Regional Officer, MPCB, Nagpur | Representative of MPCB |
| 3. | Shri Atul Doad, District Mining Officer, Wardha | Representative of District Magistrate, Wardha |

Shri Manoj Watane, Field Officer, MPCB, Nagpur accompanied joint committee during the site visit.

The committee visited industry- M/s. Karan Cotton Processor, which is located at P.H.No.38, S.No.40, Mouza-Waigaon (Nipani), Tahsil & District Wardha and the Applicant's plot at the Village Waigaon (Nipani), Tahsil & District Wardha.

Shri Mirani Owner of the industry was present during the industry visit and Applicant - Shri Dinesh Rajaramji Narad was present during the visit to his plot/land.

Photographs taken during the site visit are provided in **Annexure-II**.

03. APPLICANT'S PLOT/LAND AND THE INDUSTRY- M/S KARAN COTTON PROCESSOR

3.1 APPLICANT'S PLOT/LAND

The Applicant is resident of village Waigaon (Nipani), Tahsil & District Wardha. He has developed residential layout on 10100.00 Sq.M. Plot area at S.No. 38, Waigaon (Nipani). This layout is diagonally in opposite direction of industry i.e. on north-east direction of the industry. The applicant has obtained a layout sanctioned permission dtd. 03.08.2015 from Town Planning Department, Wardha. Thereafter, SDO, Wardha has issued order dtd. 02.09.2015 converting agriculture land to non-agriculture land for residential purpose at S.No.38. Copy of Town Planning sanctioned for residential layout dtd. 03.08.2015 is attached as **Annexure-III**. The applicant has sold some residential plot and about 8 to 10 families are residing at the residential plot layout of applicant, after constructing houses.

The Applicant has retained some plots in the corner adjoining to the plot/land of the Industry. The applicant has constructed Cattle sheds *Tabela* which is about 8 feet away from compound of industry.

The distance from Godown (inside the industry) from residence of nearest residing plot holder is about 20 meters. The Ginning & Pressing shed is about

30 meters away from the resident of nearest of plot holder. The applicant's residence is about 500 meters away from the industry- M/s. Karan Cotton Processor.

The location of the Applicant's land/shed, residents and industry are shown in the Image as given below-



Image Showing location of industry, Applicant's plot/land and surrounding area

3.2 THE INDUSTRY- M/S. KARAN COTTON PROCESSOR

M/s. Karan Cotton Processor is located at Survey No.40, Mouza-Waigaon (Nipani), Tahsil & District Wardha which is diagonally opposite in south-west direction of the Applicant's plot/land. The location of the industry showing Different sheds, Godown in the industry, Applicant's plot/land distance from industry to nearest resident is shown in Image given above.

The industry is a agro based small scale (SSI) unit having capital investment of Rs.3.38 Crore, under Green Category. It's a process of separation of cotton seed from raw cotton. The main raw material is a cotton crop and products are cotton bales (6930 MT/Year) and cotton seeds (13420 MT/Year). Ginning & Pressing units operates only for 5 months i.e. from November to March, during the availability of cotton crop in the market. This unit do not require any chemical or boiler/furnace.

The industry had obtained Consent to Establish (CTE) vide letter no. 2008001143 dtd. 28.08.2020 from MPCB for the installation of Ginning & Pressing industry. Copy of consent to establish is attached as **Annexure-IV**.

MPCB, RO, Nagpur had received letter dated 02.12.2020 from Applicant informing MPCB about commissioning of Ginning & Pressing unit without permission. MPCB, RO, Nagpur issued letter dated 23.12.2020 to industry with a copy to Applicant intimating about obtaining consent to operate before start of production of Ginning & Pressing unit. Copy of aforesaid letter dated 23.12.2020 is attached as **Annexure-V**

M/s. Karan Cotton Processor has obtained Consent to Operate (CTO) vide letter no. 2104000405 dated 08.04.2021. The CTO is valid up to 30.09.2027. The copy of CTO is attached as **Annexure-VI**.

3.2.1 MANUFACTURING PROCESS

Raw cotton is fed into dispenser by tractor front loader. The dispenser supplies consisting cotton as per the plant requirement based on speed set manually from the control panel. Horizontal pre cleaner attached to dispenser removes unwanted material to minimize fire risk, spare requirement and this improves gin performance. Seed cotton is then conveyed by belt conveyor into screw conveyor. This seed cotton discharged from Belt Conveyor is conveyed through a Single Distribution Screw Conveyor which is power efficient. Cleaned seed are produced with minimum of lint coating over it. Seed falling out of the Gins seed channel get conveyed through the below Gin screw conveyor provided along the ginning machine & then to cross seed conveyor, Bucket elevator and Over Head seed conveyor. The overhead screw conveyor for seed enable dropping of seed in multiple point for storage.

The lint from the roller gins coming out of both the roller gets collected into lint collection hopper set, which is further connected to the suction of Air Separator & Lint Cleaner for cleaning & trash removal. A fire detection & diversion set-up is added to detect & safely dispose off burned lint in to quenching tank from the lint conveying pipeline. This system trip down plant lint producing machine in logical interlock sequence & this prevent further waste due to fire & give fire siren alarm to restore plant immediately once complete fire is disposed off safely. The lint from lint cleaner to press is conveyed by lint belt. Lint then finally compressed into a bale by bale press of capacity 15-17 Bales per Hour with average Bale weight of 165Kg. The lint cotton is then moved in to wear house for storage until it is shipped to a textile mills for use. Industry has installed Bajaj steel make Ginning Mill. The detailed diagram showing flow chart and process is attached as **Annexure-VII**.

4.0 OBSERVATIONS & FINDINGS-

- 4.1 The Applicant has developed residential layout on plot area 10100 Sq.M. area at S.No. 38, Waigaon (Nipani). This layout is diagonally in opposite direction of industry i.e. on north-east direction of the

industry. The applicant has sold some residential plot and about 8 to 10 families are residing at the residential plot layout of applicant.

The Applicant has retained some plots in the corner adjoining to the plot/land of the Industry and the applicant's residence is about 500 meters away from the industry in village Naigaon (Nipani). The applicant has constructed cattle sheds - *Tabela* which is about 8 feet away from compound of industry. The distance from Godown (inside the industry) from residence of nearest plot holder is about 20 meters. The Ginning & Pressing shed is about 30 meters away from the resident of nearest of plot holder.

- 4.2 The industry - M/s. Karan Cotton Processor was not in operation during the visit. It was informed that it was not in operation since March-2022, due to non-availability of raw material i.e. raw cotton. This is seasonal industry and mostly operate from November to March. It is informed that the industry was operated for only one season i.e. November 2021-March 2022.
- 4.3 Before commissioning of industry, there was only godown constructed by the owner of the industry for the storage of different types of fertilizers as the owner is having Krishi Kendra (Agriculture Service-related products agency). This Godown is near to the applicant's *Tabela* (Cattle shed). Thereafter, owner of the industry has installed plant and machinery of ginning unit and further constructed shed for the storage of raw material and storage of cotton seed.
- 4.4 As air pollution control device (APCD), dust collector (Cyclone) provided by the industry at the ginning unit to arrest the fine dust and cotton threads/particles with an enclosed dust collection room and vent/stack which is about shed's height (22 feet). Accumulation/spreading of dust and cotton threads/particle is not observed in the vicinity. There was no impact of cotton dust/threads in the surrounding area observed during the visit. However, nuisance

due to air pollution of cotton threads/particles cannot be rule out during operation of ginning mill.

4.5 The applicant has claimed that there was noise pollution due to operation of the machineries in the industry, and also dust pollution. As the industry was not in operation due to no-availability of cotton and being seasonal operation of the industry, the committee could not verify his claims/allegations, however, due to close proximity to some residence, nuisance due to noise pollution cannot be ruled out.

4.6 During the committee visit, the noise levels at some locations near Cow shed and near residence of residing plot owners were monitored to see the noise level during non-operation of industry which may be considered as background noise level for reference. The noise level (Leq) is observed- 51 dBA at a distance of 30 meters away from industry i.e. ginning and pressing shed up to nearest residence. The noise level is within the noise standard (55 dB – for day time) prescribed for residential area.

MPCB need to carry out noise monitoring of the surrounding area after starting of ginning season after operation of Ginning & Pressing unit to know the situation.

4.7 There is arrangement for spraying water on cotton to moisturize the cotton within the permissible range as per the product requirement. Industry is not using any chemical in the industrial process/operation, hence, there is no chemical contamination of the area. There is no industrial effluent generation in the process utilized in the industry. Industry has provided septic tank and soak pit for the disposal of sewage generated due to the use of bathroom and hand washing activity.

5.0 RECOMMENDATIONS:

In view of the above,

- 5.1 Industry shall provide covers/enclosures to conveyor belts to avoid cotton threads/dust emissions during operation of conveyor belt. The industry shall install additional APCD and stack with stack monitoring facility to control cotton dust/threads emission. MPCB may incorporate requisite condition in the CTO.
- 5.2 Industry shall control noise by providing adequate noise control mechanism/enclosures at machinery and provide sound barriers up to 15 ft. height from ground around the compound wall towards residential are i.e. North-east direction so as to avoid noise pollution. Guidelines for pollution control in ginning mills shall be followed.
- 5.3 Tree plantation shall be provided around the compound wall.



(A.N. Katole)
Sub-Regional Officer
MPCB, Nagpur



(Atul Doad)
District Mining Officer,
Collector Office, Wardha



(Pratik Bharne)
Scientist 'E',
CPCB, RD, Pune

Item No.02

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 46/2022(WZ)

Dinesh Rajaramji Narad

Applicant(s)

Versus

MoEF &CC & Ors.

Respondent(s)

Date of hearing: 19.05.2022.

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant(s): Ms. Akshata Rawate, Advocate

ORDER

1. This Application is moved with the prayer that the Project Proponent (Respondent No.6) be directed to shift the Karan Ginning Pressing Mill from Sy. No. 40 Vaygaon (Nipan) to a safe distance from the residential area and further direction be issued to the Respondent No.6 for restitution of the environment to the condition it was before starting the said mill. Apart from this, it is also prayed that payment be also directed to be made for environmental damage and for the harm caused to the Applicant by the said mill.

2. The submission is that the said mill is located at Sy. No. 40 almost 30-40 feet away from the residential area which is adjacent to the Sy. No.38 which is occupied by the local residents.

3. The said mill is using chemicals as well and huge machineries are pressed into service which caused noise pollution and pollution to air. A complaint was filed by the Applicant to Maharashtra State Pollution Control Board (MPCB), Nagpur that the project is operating without taking prior

consent, as neither 'Consent to Establish' nor 'Consent to Operate' was obtained but no action has been taken at the end of the MPCB.

4. On the basis of above argument as well the submissions, we find that substantial question relating to the environmental is made out. Therefore, we admit this Application and issue notices to the Respondents. Returnable within four weeks.

5. Applicant is directed to provide copy of the application and relevant documents to the respondents within a week. Respondents are directed to submit their reply affidavit within four weeks.

6. Applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available email.

7. We deem it just and proper to call for a report on the matter in issue in present application, from a Joint Committee consisting of:-

- (i) The District Magistrate, Wardha District;
- (ii) Representative of the Central Pollution Control Board (CPCB);
- (iii) Representative of the Maharashtra State Pollution Control Board (MSPCB).

8. The Committee is directed to visit the site and submit a factual and action taken report after assessing as to whether any pollution is caused due to the said mill as alleged. The Report shall be submitted before the Tribunal within one month.

9. The Maharashtra State Pollution Control Board (MSPCB) will be the nodal agency for coordination and logistic support.

10. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

11. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within a week.

Put up with the report on 03.08.2022.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

May 19, 2022
Original Application No. 46/2022(WZ)
JG



Factory View of M/s. Karan Cotton Processor



Ginning and Pressing Section



7 feet Distance from compound wall to animal shed.



Animal shed (Tabela View)



Cowshed near compound wall of ginning mill.



Raw material feeding section.



North-East side of ginning mil diagonally opposite to cowshed of the applicant.



Plot adjacent to the industry compound



Factory View of M/s. Karan Cotton Processor



Raw cotton loading point



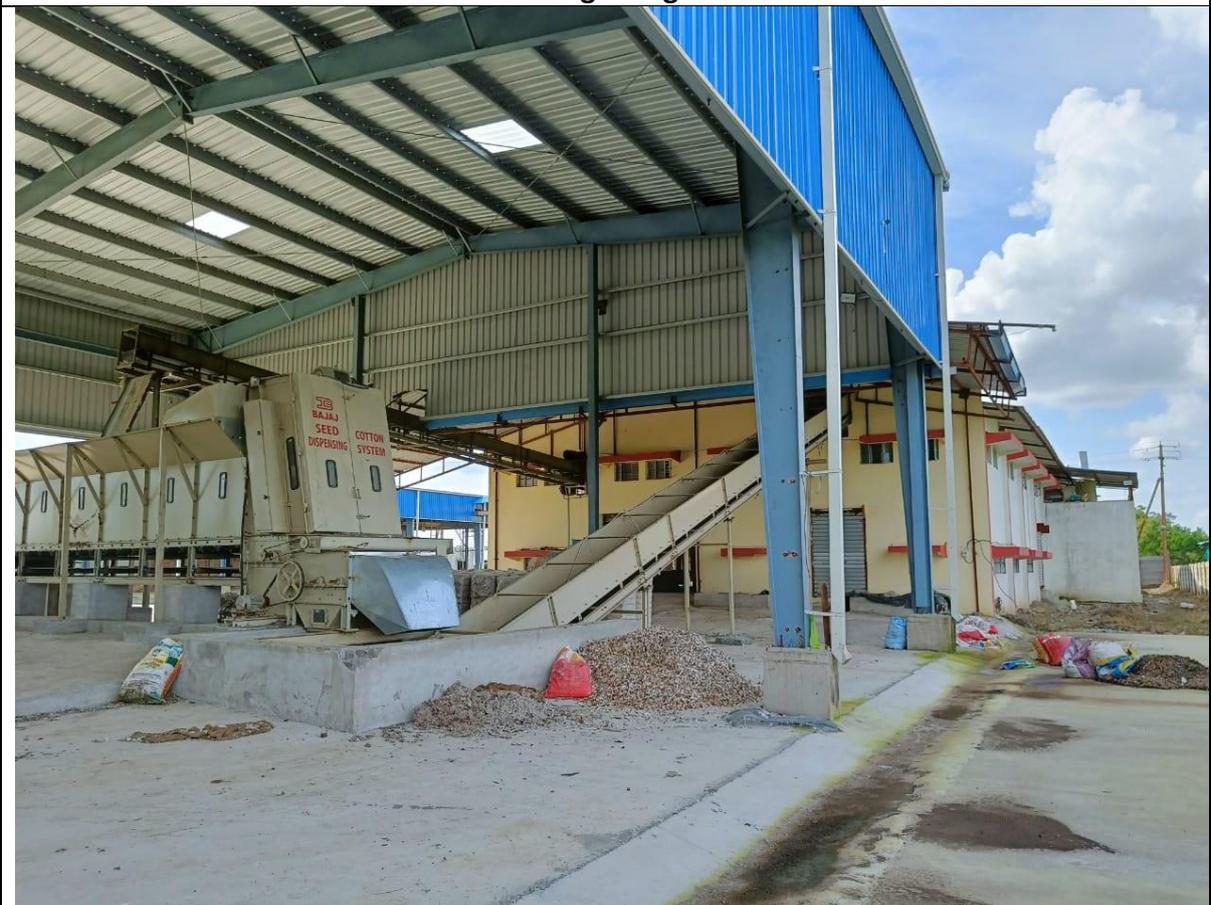
Ginning and Pressing Section



Ginning Mill



Double roller ginning machines



Raw material feeding



Dust collection close room



Dust collector closed room



Cotton seed storage area.



Finished product cotton lint bales



Godown of storage of fertilizer



Factory view from residential plots

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0712-2560852

Fax : 0712-2560851

Email : sronagpur2@mpcb.gov.in

Visit At : <http://mpcb.gov.in>Sub-Regional Office-II,
5th Floor, Udyog Bhavan, Civil Lines, Nagpur

Green/S.S.I UAN- 62392

Date: 28.08.2020.

Consent No: - SRO-NAGPUR II/CONSENT/ 2008001143

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundry Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

.....
CONSENT is hereby granted to

**M/s. Karan Cotton Processor,
 Survey No.40, P.H. No. 38, Mouza-Waigaon Nipani
 Dist- Wardha.**

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is granted for a period up to: Commissioning of the unit or 5 years whichever is earlier.
2. The Consent is valid for the manufacture of –

| Sr. No. | Product Name | Maximum Quantity | UOM |
|---------|--------------|------------------|----------|
| 1 | Cotton Bales | 6930 | Ton/Year |
| 2 | Cotton Seeds | 13420 | Ton/Year |

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 0.00M³.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.80 M³.

(iii) **Trade Effluent: Not Applicable.**

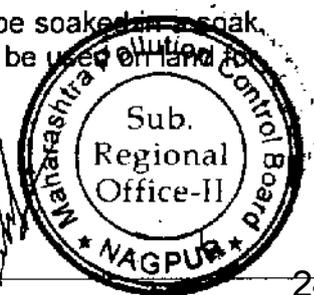
(iv) **Trade Effluent Disposal: N.A.**

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- | | | | |
|-----------------------|---------------|-----|-------|
| (1) Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) BOD 3 days 27o C. | Not to exceed | 100 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used for land gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**



| Sr. No. | Type Of Waste | Quantity | UOM | Treatment | Disposal |
|---------|---------------|----------|-----|-----------|----------|
| -- | | -- | -- | --- | -- |

(viii) Other Conditions: ----

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- | | | |
|---|-----|----------|
| (i) Domestic purpose | ... | 1.00 CMD |
| (ii) Water gets Polluted & Pollutants are Biodegradable | ... | 0.00 CMD |
| (iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic | ... | 0.00 CMD |
| (iv) Industrial Cooling, spraying in mine pits or boiler feed | ... | 0.00CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. **Control Equipment:- Dust Collector of Adequate Capacity shall be provided to Dust Emitting Sources.**

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

| Sr. No. | Type Of Fuel | Quantity | UOM |
|---------|--------------|------------|-----|
| | | ---N.A.--- | |

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

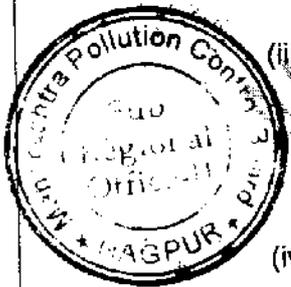
| Sr. No. | Chimney Attached To | Height in Mtrs. |
|---------|---------------------|-----------------|
| | | ---N.A.--- |

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor ambient air quality regularly.



7. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

| Sr. No. | Type Of Waste | Quantity | UOM | Disposal |
|--|---------------|----------|-----|----------|
| There shall be no generation of Hazardous waste. | | | | |

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&H) Rules, 2008.

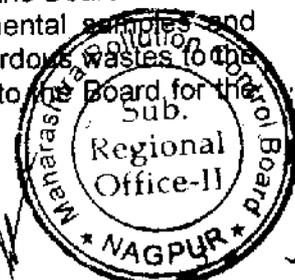
a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.

c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (Management & Handling) Rules, 1989 as amended on 2003 and shown & submitted to the Board as & when asked for.

8. Industry shall comply with following additional conditions:

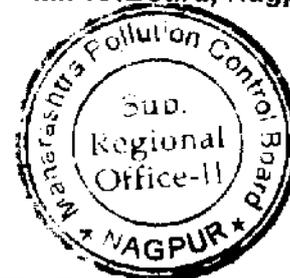
- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
9. Industry shall obtain consent to operate before start of production.
10. The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the industry.
11. Industry shall also comply with the industry specific standards notified under Environment Protection Act.
12. This consent shall not be construed as any exemption from obtaining necessary 'No objection certificate' from any other Government organizations.
13. Industry shall obtain consent to operate before starting of commercial production.
14. The Capital investment of the industry is Rs. 440.82 Lacs.

To,
The Applicant,
M/s M/s. Karan Cotton Processor,
Survey No.40, P.H. No. 38, Mouza-Waigaon Nipani
Dist. Wardha.

(A.N. Katole)
Sub-Regional Officer,
M.P.C.Board, Nagpur-II



Received Consent fee of –

| Sr. No. | Amount(Rs.) | DR No. | Date | Drawn on |
|---------|-------------|----------------|------------|----------|
| 1 | 15000.00 | PUTI6986325923 | 11-12-2018 | Online |

Copy forwarded for information to :- The Chief Accounts Officer, MPCB, Sion, Mumbai.

Copy submitted to: - Regional Officer, MPCB, Nagpur.

Copy to :- Master File.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

| | | |
|---|---|---|
| दूरध्वनी क्र. ०७१२-२५६०८५२ फॅक्स क्र. ०७१२-२५६०८५१ इ-मेल-sronagpur२@mpcb.gov.in |  | उप-प्रादेशिक कार्यालय-२, ५ वा माळा, उद्योग भवन, सिव्हिल लाईन्स, नागपूर. |
|---|---|---|

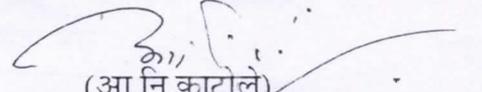
जा.क्र. मप्रनि/उप्राकाना-२/१०४६/२०२०

दिनांक :- २३/१२/२०२०

प्रति,
श्री.बिपीन लक्ष्मीकांत मिरानी,
अनमोल नगर, चिराग अपार्टमेंट, नागपूर रोड, वर्धा,
जि.वर्धा.

विषय:- जिनिंग प्रेसिंगवर योग्य कार्यवाही करण्याबाबत.
संदर्भ:- आपली तक्रार या कार्यालयास प्राप्त दि.०७.१२.२०२०.

उपरोक्त विषयाच्या अनुषंगाने या कार्यालयास श्री दिनेश राजीरामजी नरड, वायगांव यांचेमार्फत तक्रार प्राप्त झाली असून त्यांचे लेआऊट ला लागुनच आपण जिनिंग प्रेसिंग कारखाना मंडळाची कोणतही परवानगी न घेत उभारत असल्याचे नमुद असून सदर बाबीमध्ये आपणांस अवगत करण्यात येते की, जल (प्र, प्र व नि) कायदा, १९७४ व हवा जल (प्र, प्र व नि) कायदा, १९८१ अंतर्गत जिनिंग प्रेसिंग हा उद्योग मंडळाच्या हिरव्या संवर्गात येत असून सदर बाबीमध्ये उद्योग उभारणीकरीता तसेच चालविण्याकरीता मंडळाचे संमतीपत्र आवश्यक आहे. तरी आपण मंडळाच्या ecmpcb.gov.in या संकेतस्थळावर ऑनलाईन पध्दतीने अर्ज करून संमतीपत्र घेणे क्रमप्राप्त आहे. सदर बाबीमध्ये विना परवाना उद्योग उभारल्यास अथवा चालविल्यास जल (प्र, प्र व नि) कायदा, १९७४ व हवा जल (प्र, प्र व नि) कायदा, १९८१ अंतर्गत पुढील कार्यवाहीस पात्र राहाल, याची कृपया नोंद घ्यावी.


(आ.नि.काटोले)
उप-प्रादेशिक अधिकारी,
मप्रनि मंडळ, नागपूर-२

प्रत सादर:-
प्रादेशिक अधिकारी, मप्रनि मंडळ, नागपूर- यांना माहितीकरीता.

प्रत:- श्री दिनेश राजेरामजी नरड, रा.वायगांव निपानी, ता. व जि.वर्धा.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 0712 -2560139 / 52
Fax: 0712 - 2560851
Email: srronagpur2@mpcb.gov.in
Visit At: <http://mpcb.gov.in>



Sub-Regional Office-II
5th Floor, Udyog Bhawan,
Civil Lines,
Nagpur 440 001.

Green/SSI/G-15

Consent No: SRO-NAGPUR II/CONSENT/2104000405

Date- 08.04.2021.

To,
M/s. Karan Cotton Processor,
P.H. No. 38, At Survey No. 40,
Mouza Waigaon Nipani, Tah. & Dist.Wardha.

Subject: Application grant for Consent to Operate under Green category.

Ref : 1. Old Consent No. SRO-NAGPUR II/UAN-62395/CONSENT/2008001143
dtd.20.08.2020.

2. Application Vide UAN No MPCB-CONSENT-0000110107.
3. Minutes of CC/ Meeting/ CAC Meeting- Not applicable.
4. Your Online Application through Web-Portal on Dt. 05.03.2021

For: Consent to Operate.

under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous & Other Wastes (M & T M) Rules 2016 & amendment 2019 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II ,III & IV annexed to this order:

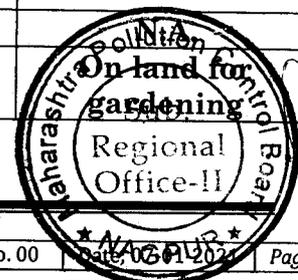
1. The consent is granted for a period up to :- 30.09.2027.
2. The actual capital investment of the industry is Rs. 338.63/- Lakhs. (As per C. A. Certificate/Undertaking submitted by industry)
3. The Consent is valid for the manufacture of -

| Sr. No. | Product / By-Product Name | Maximum Quantity | UOM |
|---------|---------------------------|------------------|----------|
| 1 | COTTON BALES | 6930 | Ton/Year |
| 2 | COTTON SEEDS | 13420 | Ton/Year |

(Only ginning and pressing activity)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

| Sr. no. | Description | Permitted (in CMD) | Standards to | Disposal Path |
|---------|-------------------|--------------------|--------------------|---------------|
| 1. | Trade effluent | NIL | N.A. | |
| 2. | Domestic effluent | 0.8 | As per Schedule -I | |



5. Conditions under Air (P& CP) Act, 1981 for air emissions:

| Sr. no. | Description of stack / source | Number of Stack | Standards to be achieved |
|---------|-------------------------------|-----------------|--------------------------|
| -- | -- | -- | -- |

6. Conditions about Non Hazardous Wastes:

| Sr. No. | Type Of Waste | Quantity | UOM | Treatment | Disposal |
|---------|---------------|----------|-----|-----------|----------|
| -- | -- | -- | -- | -- | -- |

7. Conditions under Hazardous & Other Waste (M & TM) Rules, 2016 & amendment 2019 for treatment and disposal of hazardous waste:

| Sr. No. | Category No./ Type | Quantity | UOM | Treatment | Disposal |
|---------|--------------------|----------|-----|-----------|----------|
| -- | -- | -- | -- | -- | -- |

8. Conditions under Batteries (Management & Handling) Rules, 2001:

| Sr. No. | Type Of Waste | Quantity | UOM | Disposal Path |
|---------|---------------|----------|-----|---------------|
| -- | -- | -- | -- | -- |

Specific Conditions for used Batteries:

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. Conditions under E-Waste Management:

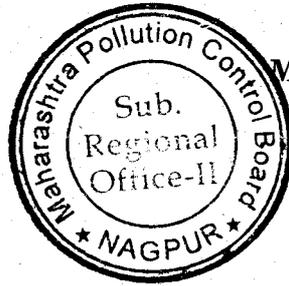
| Sr. No. | Type Of Waste | Quantity | UOM | Disposal Path |
|---------|---------------|----------|-----|---------------|
| -- | -- | -- | -- | -- |

10. Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:

| Sr.No. | Category | Type Of Waste | Quantity Not to Exceed (Kg/M) | Segregation color coding | Treatment and Disposal |
|--------|----------|---------------|-------------------------------|--------------------------|------------------------|
| -- | -- | -- | -- | -- | -- |

- The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- Industry shall strictly comply with the conditions laid down in Environment Clearance granted By MoEFCC/Govt. Maharashtra dtd.-NA (If Applicable)
- This Consent is issued with an Overriding effect on earlier Consent to Operate granted by Board vide no. NA dtd. NA which is valid up to NA (Not Applicable).

15. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
16. Minutes of CC/CAC meeting, dtd. NA, Delegation of power of the Board if, case is in the purview of SRO.
17. The industry shall submit strictly online all required annual report, manifest, Environment Statement through portal dash Board to this office as Rules time to time.
18. Industry shall also comply with the industry specific standards notified under environment protection act.
19. The applicant shall not used ground water until and unless obtained CGWA NOC till that only out sourced water through tanker shall be used (if applicable).



For and on behalf of the
Maharashtra Pollution Control Board

(A.N. Katole)

Sub-Regional Officer, Nagpur -II

Received Consent fee of -

| Sr. No. | Amount(Rs.) | Transaction No. | Date | Drawn On |
|---------|-------------|-----------------|------------|-----------------|
| 1 | 45000/- | TXN2103000888 | 08-03-2021 | Online Transfer |

Copy to:

1. Regional Officer, M.P.C. Board, Nagpur.
2. Chief Accounts Officer, MPCB, Mumbai

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

1) Industrial Effluent

a. Industrial effluent generation and details of the treatment installed. As per your application, you have provided the Effluent Treatment Plant (ETP) with the design capacity not mentioned. (If Applicable).

b. The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent (If applicable).

| Sr No. | Parameters | Standards prescribed by Board (If any) |
|--------|--------------------------|---|
| | I. Compulsory Parameters | Limiting Concentration in mg/l, except for pH |
| 01 | pH | 5.5 to 9.0 |
| 02 | Oil & Grease | 10 |
| 03 | BOD (3 days 27oC) | 100 |
| 04 | Total Dissolved Solids | 2100 |
| 05 | Suspended Solids | 100 |
| 06 | COD | 250 |

c. The treated effluent shall be recycled/ reused to the maximum extent possible and remaining shall be disposed on land for gardening. There shall not be any discharge outside the factory premises for whatsoever reasons. (If Applicable)

2) Domestic Water

a. As per your consent application, you have provided the septic tank soak pits for sewage generated.

b. The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

| | | | |
|-----------------------|---------------|-----|-------|
| (1) Suspended Solids. | Not to exceed | 100 | mg/l. |
| (2) BOD 3 days 27oC. | Not to exceed | 100 | mg/l. |

c. The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

| Sr. no. | Purpose for water consumed | Water consumption quantity (CMD) |
|---------|--|----------------------------------|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 0 |
| 2. | Domestic purpose | 1.0 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 0 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0 |
| 5 | Gardening/Other | 0.10 |

Water used for Gardening should be treated effluent/sewage

6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

Schedule-II
Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

| Sr. No. | Stack Attached To | APC System | Height in Mtrs. | Type of Fuel | Quantity & UoM | S % | SO ₂ Kg/Day |
|---------|-------------------|---|-----------------|--------------|----------------|-----|------------------------|
| - | -- | Dust collector cotton processing section | -- | -- | -- | -- | -- |

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

| | | |
|-------------------------------|----------------------|-------------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm³. |
| SO₂ Process | Not to exceed | -- Kg/D |
| NO_x | Not to exceed | -- |
| Acid Mist | Not to exceed | -- |
| NH₃ | Not to exceed | -- |

3. The Applicant shall provide Specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipment's)
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary)
6. **Industry shall provide adequate pollution control systems at the sources of pollutants.**
7. There shall not be any fugitive emissions.
8. The applicant shall close down or de-rate the plant if concentration of emissions is found to be exceeding the prescribed limit.
9. The industry should not cause any nuisance in surrounding area.

Schedule-III
Details of Bank Guarantees

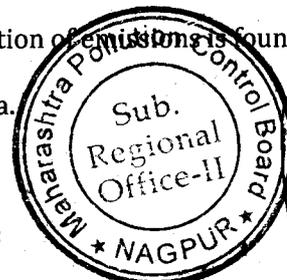
| Sr. No. | Consent (C to E/O/R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|---------|----------------------|-------------------|-------------------|-----------------------------------|-------------------|---------------|
| 1 | Operate | 25000/- | 30.04.2021 | O & M of pollution control system | 30.08.2023 | 30.04.2025 |

Bank Guarantees Forfeiture History

| Sr. No. | Consent (C to E/O/R) | Amt of BG Imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|---------|----------------------|-------------------|-------------------|---------------|-------------------------|-------------------------|
| -- | -- | -- | -- | -- | -- | -- |

Bank Guarantees Return Details

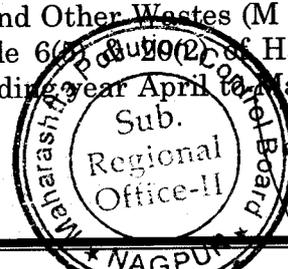
| Sr. No. | Consent (C to E/O/R) | BG Imposed | Purpose of BG | Amount of BG Returned |
|---------|----------------------|------------|---------------|-----------------------|
| -- | -- | -- | -- | -- |



Schedule-IVGeneral Conditions:

- 1) The Energy source for lighting purpose shall preferably be LED based.
- 2) The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant.
- 3) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 4) The applicant shall maintain good housekeeping.
- 5) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 6) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 7) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 8) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
- 9) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 10) **The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.**
- 11) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

- 12) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 13) The PP shall provide personal protection equipment as per norms of Factory Act.
- 14) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 15) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 16) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 17) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 18) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 19) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 20) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 21) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 22) The industry should not cause any nuisance in surrounding area.
- 23) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 24) The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 25) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 26) The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.



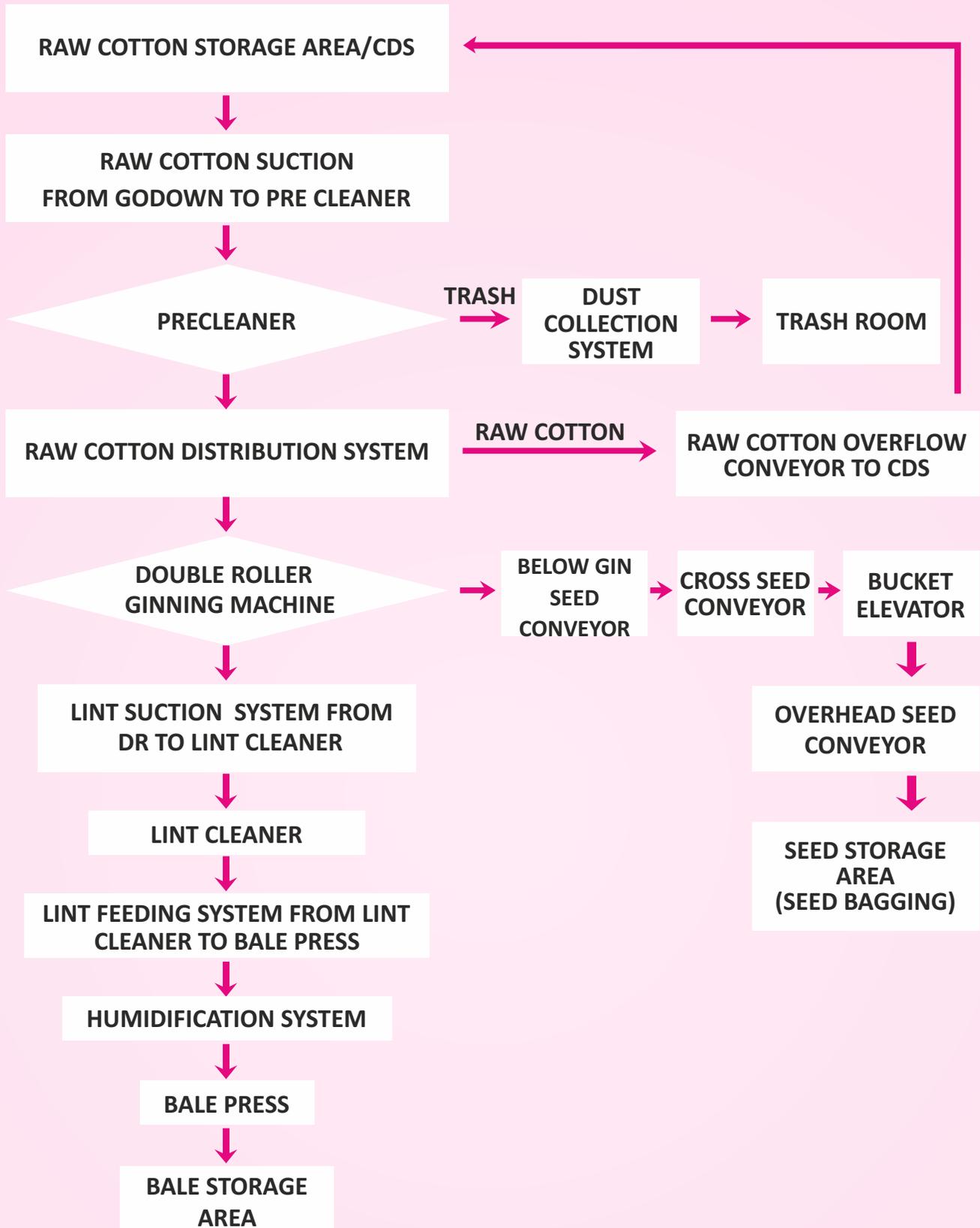
- 27) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 28) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 29) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
- 30) The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
- 31) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 32) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 33) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelized through collection center or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler
- 34) Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board.
- 35) Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
- 36) Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

Record of Modification

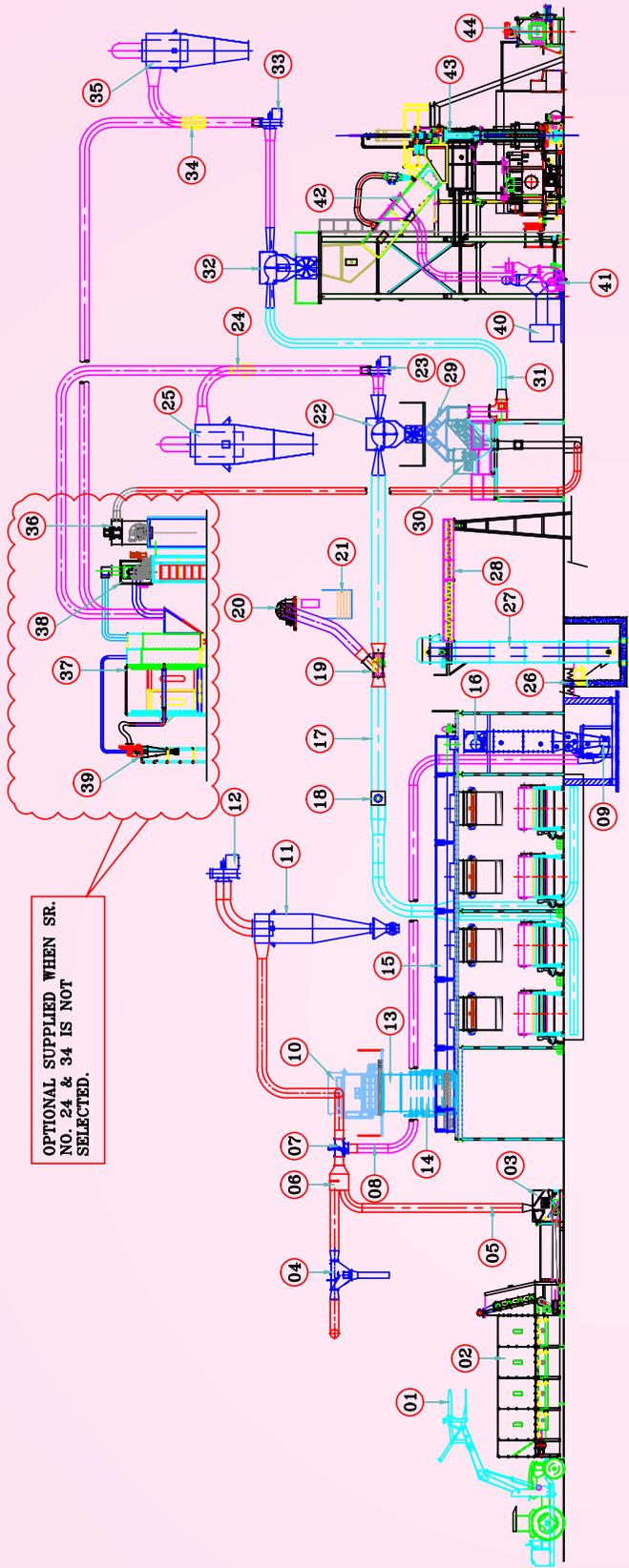
| Sr. No. | Page No. | Reason for Revisions | Rev. No. | Issue / Rev. Date |
|---------|----------|----------------------|----------|-------------------|
| 1 | All | Initial Release | 00 | 07-01-2021 |

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Flow Process Chart for Bajaj hand picked Double Roller Ginning & Pressing Unit



Flow Process Line Diagram Bajaj Hand Picked Double Roller Ginning & Pressing Unit



OPTIONAL SUPPLIED WHEN SR. NO. 24 & 34 IS NOT SELECTED.

| COTTON SUCTION & PRE CLEANER | SEED COTTON CLEANING AND DISTRIBUTION SYSTEM WITH SAFE LINT & SEED CONVEYING | LINT CLEANING & FEEDING SYSTEM TO BALE PRESS | HUMIDIFICATION & DOWN-PACKING BALE PRESS |
|--|---|---|--|
| 01) TRACTOR/LOADER WITH ATTACHMENT 02) RAW (SEED) COTTON DISPENSING SYS. 03) STONE CUM POD (KAWADI) REMOVAL SYS. 04) STONE CATCHER 05) MAIN SUCTION DUCTING 06) G.I. DIVERTOR 07) OVERFLOW SUCTION CUT-OFF VALVE 08) OVERFLOW SUCTION DUCTING 09) OVERFLOW HOPPER 10) RAW COTTON AIR SEPARATOR 11) CYCLONE WITH ROTARY AIRLOCK 12) CENTRIFUGAL SUCTION BLOWER | 13) PRE CLEANER BYPASS 14) PRE CLEANER 15) LONGITUDINAL SCREW CONVEYOR 16) OVERFLOW SCREW CONVEYOR 17) LINT SUCTION SYSTEM 18) FIRE DETECTOR 19) FIRE DIVERTOR 20) BLOWER FOR FIRE DIVERTOR 21) QUENCHING TANK 22) LINT AIR SEPARATOR 23) CENTRIFUGAL SUCTION BLOWER 24) DIVERTOR 25) CYCLONE 26) BELOW GIN/CROSS SEED CONVEYOR 27) BUCKET ELEVATOR 28) OVERHEAD SEED CONVEYOR | 29) LINT CLEANER BYPASS 30) LINT CLEANER 31) LINT CLEANER SUCTION DUCTING 32) BALE PRESS AIR SEPARATOR 33) CENTRIFUGAL BLOWER 34) DIVERTOR 35) CYCLONE 36) LINT CLEANER TRASH COMPACTOR 37) PRIMARY, SECONDARY FILTER 38) PRIMARY COMPACTOR 39) SECONDARY COMPACTOR | 40) HUMIDIFIER 41) BLOWER FOR HUMIDIFICATION 42) LINT SLIDE 43) BALE PRESS 44) BALE HANDLING TROLLEY |